

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH
JABALPUR

Original Application No. 656 of 2004

Jabalpur this the 17th day of August, 2004

Hon'ble Mr.M.P. Singh, Vice Chairman
Hon'ble Mr.A.K. Bhatnagar, Member(J)

1. Ajit Narayan Haldkar S/o Shri S.P. Haldkar DOB 30.09.74 OBC Village Kohka Post Chhapara, Saleemnabad, Katni.
2. Krishna K. Paruaha S/o K.P. Paruaha DQB 8.2.73 General C/o Ashok K. Choubey, UDC, O.F. Katni.
3. Vivekanand Kundalia S/o M.N. Kundalia DOB 18.06.72 General H.No.5 Ward 16 Babujagjivan Ram Ward, PVT Colony, Kāni.
4. Vikash Sharma S/o B.D. Sharma, DOB 8.6.73 General Opp. Sindhu Bhawan Nai Basti, Katni.
5. Satish Sharma S/o K.M. Sharma DOB 19.1.275 General Sharda Bhawan, Hanuman Mandir, Foresh Ward, Katni.
6. Sunil Kumar Dwivedi S/o M.L. Dwivedi DOB 6.3.73 General Shastri Chowk, Katni.
7. Sunil Kumar S/o Kadholi Prasad, DOB 02.01.74 General RB-130-F, Railway Colony, Katni.
8. Shiv Kumar Maurya S/o R.J. Maourya DOB 19.5.72 OBC Opp Vijay Book Dept. Lakheda Post, ACC, Katni.
9. Lalit Narayan Mishra S/o K.B. Mishra DOB 1.7.74 General 18/3 Shatri Nagar, Estland, O.F. Katni.
10. Ravindra Kumar Kori S/o Govind Prasad DOB 1.4.70 Scheduled Caste Anjum Commerce Coaching, Narsingh Nagar, Ranjhi, Jabalpur.

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11. Sayeed Noor Hasan Rizvi S/o Mahd Hussain Rizvi
DOB 8.12.73 General India Point, SKP Road, Roshan
Nagar, Katni.
12. Rakesh K. Vishwakarma S/o J.P. Vishwakarma DOB
27.7.74 OBC Janta Board Colony, Katni.
13. Lalji Gond S/o K.L. Gond DOB 20.6.71 Scheduled
Tribe Diesel Shed, Electric Fitter, New Katni.
14. Sanjay Vishway S/o G.L. Vishway DOB 13.06.74 OBC
New Colony, Mangal Nagar, Katni.
15. Kamal Kumar S/o Clatan Kumar DOB 20.06.72 Schedule
Tribe, Tikuria, Shastri Chowk, Katni.
16. Krishna K. Gupta S/o Sri G.P. Gupta DOB 15.06.75
General Ashram Maliuk, Durga Telecom Centre, Katni.
17. Pradeep K. Roy S/o G.N. Roy DOB 15.06.79 General
New Colony, Near Mukti Shishu Mandir, Mangal Nagar
Katni.
18. Rama Shanker Shah S/o Jagdish Shah DOB 22.10.72
OBC Bajrangnagar, Post VFJ Estate, Jabalpur.
19. Manoj Kumar S/o Shri Mahesh DOB 26.06.71 Scheduled
Caste Vill Lahi Dadi, Post Bans Gaon, Gorakhpur U.P.

Applicants

By Advocate Shri Sujoy Paul

Versus

1. Union of India through its Secretary, Ministry of
Defence Production, New Delhi.
2. The Chairman/Director General, Ordnance Factory
Board, 10-A, S.K. Bose Marg, Kdkata.
3. The General Manager, Gun Carriage Factory, ~~8~~
Jabalpur.
4. The General Manager, Ammunition Fact~~ory~~
Pune.

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5. Shri Pradeep Kumar Verma, Machinist, Khirhani Pathak, Behind Dr. Raman, Swarker Ward, Katni.
6. Ganptal Lal, Infrong of Govt. Higher Secondary School, Katni Camp, Madhav Nagar, Ward No.41, Katni-483504.

Respondents

By Advocate Shri

O R D E R (Oral)

By Hon'ble Mr. M.P. Singh, V.C.

By filing this O.A. applicant is seeking direction to the respondents to follow the Judgment passed by Hon'ble Supreme Court in U.P.S.R.T.C. case in its letter and spirit thereby appointing the persons strictly batchwise/yearwise seniority. The applicants 19 in number have undergone Apprentice Training under the Apprentice Act, 1961. After completion of the training, they have given the National Apprenticeship Certificate, which was issued by respondent no.3 in their favour. The said Apprentice Certificate of the applicants ^{are} cumulatively filed as annexure A- 1. The respondent no.4 decided to fill up certain semi skilled post by ex-apprentices who have received/undergone training in the different defence installation. Accordingly the applicants were given call letters from the respondent no.4 and selection was made thereafter. According to the applicant, certain junior persons to them who have undergone apprenticeship training in subsequent batches have been selected and appointed. Aggrieved by this, the applicants have submitted identical representations to the Chairman Ordnance Factory Board-respondent no.2 on 01.08.2004 (annexure A-4). The representations are still under consideration of respondent no.2. We find that respondent no.19 is residing at Gorakhpur in U.P. and therefore, this Tribunal has no territorial jurisdiction. His name may

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be deleted and he is further directed to approach the appropriate forum.

2. In the facts and circumstances of the case, we deem it appropriate to direct the respondent no.2 to consider the identical representations moved on 01.08.2004 by the 18 applicants and take a decision by passing a speaking and detailed order within a period of 3 months from the ~~as~~ communication of this order. ^{an} The ~~decision~~ order taken on the representations of the applicants will also be communicated to them. Learned counsel for the applicants is directed to send a copy of the order as well as copy of the O.A. to the respondents immediately. With these directions, the O.A. stands disposed of at the admission stage itself. No order as to costs.


Member (J)


Vice Chairman

/M.M./

पूर्णकर्ज से औ/व्या.....जबलपुर, दि.....
उत्तिलियि अच्ये छिलः—

(1) राधिल, उच्च न्यायालय वार एसोसिएशन, जबलपुर
(2) आकेदक श्री/श्रीमती/व्या.....के काउंसिल
(3) प्रस्तुती श्री/श्रीमती/व्या.....के काउंसिल
(4) लेफ्टिल, रो. प्रा., जबलपुर न्यायालय

सूचना एवं आधार्यक दार्जवाई हेतु

उप रजिस्ट्रार

Issued
on 19.6.04
by B